

**Match Factory in Kashmir**

214. SHRI SITARAM KESRI : Will the Minister of INDUSTRIAL DEVELOPMENT AND INTERNAL TRADE be pleased to state :

(a) whether the Hindustan Machine Tools Ltd., has plans to set up a watch factory in Kashmir;

(b) whether the Hindustan Machine Tools has plans to set up such factories in other States also; and

(c) if so, whether the question of setting up one factory in Bihar would be considered ?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT AND INTERNAL TRADE (SHRI M. R. KRISHNA) : (a) Yes, Sir.

(b) No, Sir.

(c) Does not arise.

**Demand for Transfer of Licensing Authority to States**

215. SHRI SITARAM KESRI :  
SHRI YAJNA DATT SHARMA :  
SHRI CHENGALRAYA NAIDU :

Will the Minister of INDUSTRIAL DEVELOPMENT AND INTERNAL TRADE be pleased to state :

(a) whether it is a fact that some State Governments have demanded that the decision-making authority on licensing be transferred to the States; and

(b) if so, the reaction of the Central Government to the demand ?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT AND INTERNAL TRADE (SHRI M. R. KRISHNA) :

(a) The view has been expressed by one State Government that grant of industrial licences should be decentralised.

(b) Different State Governments have varying views in respect of the details of industrial policy, depending largely on the stage reached by their States in industrial development and growth. Considering all the aspects involved, such as the need for accelerated growth, reduction of regional imbalances, prevention of concentration of economic power the proper channelisation of scarce resources including capital and foreign exchange, into directions most necessary for the economy of the country as a whole, the problems of industrial development and licensing have necessarily to be considered and tackled from a national perspective by the Central Government. The views of State Governments are, however, given due consideration in the formulation of policies and in the process of industrial licensing.

**Licensed Capacity of Oil Barrel Fabricators**

216. SHRI SITARAM KESRI : Will the Minister of INDUSTRIAL DEVELOPMENT AND INTERNAL TRADE be pleased to refer to the reply given to Starred Question No. 1134 on the 21st April, 1970 regarding the allotment of Steel sheets to M/s. Bharat Barrel and Drum Manufacturing Co. (P) Ltd. and state :

(a) when Government in reply to Starred Question No. 1013 on the 14th April, 1970 have stated that the capacities of Industrial Containers Ltd. and Steel Containers Ltd., were not assessed before 1964, the basis on which they say that allocation of raw material has always been made to the fabricators on their assessed capacities; and

(b) the reasons for maintain'ng double standard in regard to efficiency factor ?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT AND INTERNAL TRADE (SHRI